

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.77361 of 2019

(On behalf of Appellant)

And

Excise Appeal No.76290 of 2014

(Arising out of Order-in-Appeal No.19/Kol-VI/2014 dated 18.06.2014 passed by Commissioner of Central Excise(Appeals), Kolkata-III.)

Commissioner of Central Excise, Kolkata-VI

(Central Revenue Building, Bamboovilla, (6th Floor),
169, A.J.C. Bose Road, Kolkata-700014.)

...Appellant

VERSUS

M/s.Stone India Limited

.....Respondent

(16, Taratala Road, Kolkata-700088.)

APPEARANCE

Shri T.Mondal, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

MISCELLANEOUS ORDER NO. 75143/2020

FINAL ORDER NO. 75186/2020

DATE OF HEARING : 31 January 2020
DATE OF DECISION : 31 January 2020

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri T.Mondal, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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